

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
NEW DELHI COURT III**

**Item No. 103**  
New IA-2098/2024  
In  
IB-483(ND)/2022

**IN THE MATTER OF:**

State Bank of India

**Vs**

Neelima Wig

**.....APPLICANT/PETITIONER**

**.....RESPONDENT**

**SECTION**

**U/s 95(1)**

**Order delivered on 02.05.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :

For the Respondent :

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

**New IA-2098/2024:-**

In this application, the Applicant is seeking to set aside and recall of order dated 19.03.2024 by which the Personal Guarantor was set ex parte.

Heard the submissions made by the Learned Counsel, we are satisfied with the reasons given in the application and direct that the order dated 19.03.2024 be set aside.

The reply affidavit is taken on record.

Arguments in the matter have already been heard.

Ordered accordingly.

Sd/-

**(ATUL CHATURVEDI)  
MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)  
MEMBER (JUDICIAL)**